

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.424/TL/2024

- Subject : Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence to Jamnagar Transmission Limited.
- Petitioner : Jamnagar Transmission Limited (JTL)
- Respondents : Central Transmission Utility of India Limited & Ors.
- Date of Hearing : **27.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Prashant Kumar, JTL
Shri Swapnil Verma, CTUIL
Shri Dharmender, PFCCL
Shri Lashit Sharma, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

At the outset, keeping in view the nature of the Transmission Project/Scheme involved in the instant Petition, the Commission deemed it appropriate to list the present case along with a similar matter, i.e., Petition No.513/TL/2024.

2. The Commission observed that as per the minutes of the 15th NCT meeting dated 25.8.2023, the instant scheme was planned to cater drawl in phase-I upto 3.6GW in Jamnagar area. As per the information filed by CTUIL, 1750MW GNA applications for drawl have been withdrawn at proposed Jamnagar S/s and only REGS are proposed to be connected. CTUIL is directed to clarify, on an affidavit, within a week whether any system study has been carried out for such circumstances of injection of power in place of drawl and consequently, any change in scope would be required for the instant transmission scheme.

3. The Petition, along with Petition No. 513/TL/2024, will be listed for the hearing on **20.3.2025**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**